

COMMITTEE OF PRIVILEGES
(15TH HARYANA LEGISLATIVE ASSEMBLY)

2

SECOND REPORT

ON

NOTICE DATED 3RD JUNE, 2025, GIVEN BY SHRI ASHOK KUMAR ARORA, MLA, THANESAR AGAINST SHRI NARENDER SHARMA H/O SMT. PARVEEN SHARMA, WARD NO. 2, SHRI SATISH MADAN H/O SMT. NISHA MADAN, WARD NO. 7 AND SHRI SURESH KUMAR H/O SMT. BAKSHISH KAUR, WARD NO. 14, MUNICIPAL COUNCIL THANESAR, DISTRICT KURUKSHETRA AND SHRI RAJESH KUMAR, EXECUTIVE OFFICER OF MUNICIPAL COUNCIL, THANESAR.

[PRESENTED TO SPEAKER, HARYANA VIDHAN SABHA

ON 17TH MARCH 2026]

[LAID ON THE TABLE OF THE HOUSE ON 18TH MARCH 2026]



HARYANA VIDHAN SABHA SECRETARIAT

CHANDIGARH

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COMPOSITION OF COMMITTEE OF PRIVILEGES

(2025-2026)

Chairperson

1. Shri Mool Chand Sharma, M.L.A.

MEMBERS

2. Shri Chander Mohan, M.L.A.
3. Smt. Savitri Jindal, M.L.A.
4. Shri Om Prakash Yadav, M.L.A.
5. Sardar Jarnail Singh, M.L.A.
6. Shri Tejpal Tanwar, M.L.A.
7. *Shri Parmod Kumar Vij, M.L.A.
8. Shri Ram Karan, M.L.A.
9. Shri Randhir Panihar, M.L.A.
10. Shri Arjun Chautala, M.L.A.

Secretariat

1. Sh. Rajiv Prashad - Secretary
2. Shri Gaurav Goyal - Deputy Secretary

*Sh. Parmod Kumar Vij, MLA tendered his resignation from the Membership of the Committee of Privileges of the Haryana Vidhan Sabha on 11th November, 2025 and the same was accepted by the Hon'ble Speaker w.e.f. 11th November 2025.

SECOND REPORT OF COMMITTEE OF PRIVILEGES
(15TH HARYANA LEGISLATIVE ASSEMBLY)

1. Introduction and Procedure

I, the Chairperson, Committee of Privileges, having been authorized by the Committee to submit the report on its behalf, present this Second Report to the Speaker, Haryana Vidhan Sabha on the complaint dated 3rd June, 2025 given by Shri Ashok Kumar Arora, MLA, Thanesar against Shri Narender Sharma H/o Smt. Parveen Sharma, Ward No. 2, Shri Satish Madaan H/o Smt. Nisha Madaan, Ward No. 7 and Shri Suresh Kumar H/o Smt. Bakshish Kaur, Ward No. 14, Municipal Council Thanesar, District Kurukshetra and Shri Rajesh Kumar, Executive Officer of Municipal Council, Thanesar.

2. The Committee, in all, held 12 sittings in the matter and some of its scheduled business could not be transacted due to want of quorum in its two (2) meetings.

3. The Committee, at its sitting held on 8th July, 2025, considered the complaint on the subject.

4. The Committee, at its sitting held on 15th July, 2025, examined Shri Ashok Kumar Arora, MLA.

5. The Committee, at its sitting held on 5th August, 2025, examined Shri Rajesh Kumar, Executive Officer of Municipal Council, Thanesar.

6. The Committee, at its sitting held on 21st August, 2025, considered the complaint on the subject and adopted the 1st Preliminary Report and presented the same to the Speaker, Haryana Vidhan Sabha and thereafter, laid it on the Table of the House on 22nd August, 2025.

7. The Committee, at its sitting held on 16th September, 2025, examined Shri Narender Sharma H/o Smt. Parveen Sharma, Ward No. 2, Shri Satish Madaan H/o Smt. Nisha Madaan, Ward No. 7 and Shri Suresh Kumar H/o Smt. Bakshish

Kaur, Ward No. 14, Municipal Council Thanesar, District Kurukshetra and Shri Rajesh Kumar, Executive Officer of Municipal Council, Thanesar.

8. The Committee, at its sitting held on 17th December, 2025, considered the complaint on the subject and adopted the 2nd Preliminary Report and presented the same to the Speaker, Haryana Vidhan Sabha and thereafter, laid it on the Table of the House on 18th December, 2025.

9. The Committee, at its sitting held on 11th February, 2026, examined Shri Ashok Kumar Arora, MLA and Shri Narender Sharma H/o Smt. Parveen Sharma, Ward No. 2, Shri Satish Madaan H/o Smt. Nisha Madaan, Ward No. 7 and Shri Suresh Kumar H/o Smt. Bakshish Kaur, Ward No. 14, Municipal Council Thanesar, District Kurukshetra and Shri Rajesh Kumar, Executive Officer of Municipal Council, Thanesar.

10. The Committee, at its sitting held on 19th February, 2026, considered the complaint on the subject and adopted the 3rd Preliminary Report and presented the same to the Speaker, Haryana Vidhan Sabha and thereafter, laid it on the Table of the House on 20th February, 2026.

11. The Committee, at its sitting held on 02nd March, 2026, examined Smt. Mafee Dhanda, Chairperson, Municipal Council, Thanesar as a witness.

12. The Committee, at its sitting held on 17th March 2026, considered the draft report and after some deliberations, adopted the same. The Committee, then authorized the Chairperson to finalize the report and presented the same to the Speaker, Haryana Vidhan Sabha and thereafter, to lay it on the Table of the House.

FACTS OF THE CASE: -

Shri Ashok Kumar Arora, MLA, Thanesar in his notice of question of privilege dated 3rd June, 2025 stated that:-

“I am a Member of Haryana Legislative Assembly from segment Thanesar. I am also Ex-Minister Govt. of Haryana and Ex-Speaker, Haryana Vidhan Sabha. I am also Member of the Municipal Council being a elected Member of Legislative Assembly Haryana under the Provision of Municipal Act.

On 23.05.2025, I participated in a meeting of the Municipal Council being MLA of Constituency Thanesar after the letter No. 934/MCT dated 22.05.2025. Shri Rajesh Kumar, Executive Officer sent a circular/Notice issued instruction letter to all the members of the Council to attend the meeting and particularly women members of the council were asked to attend the meeting herself not to accompany their Husband and Assistant etc.

Applicant MLA met before the date of meeting of council the Deputy Commissioner, Kurukshetra and asked him to ensure that in the meeting members alone whether male or female should be directed to attend the meeting in person not to accompany their husband, assistant or any outsiders.

On 23.05.2025 the meeting was convened and I also said attended the meeting. As the meeting started I objected to Executive Officer of Municipal Council that husband of the ladies council members should leave the house and should not participate in the proceeding of the meeting as Instructions are being issued by the department from time to time also. The following person who were the husband of Smt. Parveen Sharma, Smt. Nisha Madaan and Smt. Bakshish Kaur Started to abuse in the meeting and used foul language against me and also tried to attack me and threat me with the dire consequences.

I have been restrained in attend to my fundamental duties and legislative business.

I have been also obstructed to perform my duties to the people of my Constituency. It is a matter of breach of privilege and request the Hon'ble Speaker to take action in this matter. I also

made a representation to the Superintendent of Police, Kurukshetra of this incident.

In a parliamentary system, Members of Parliament and Assembly are granted privileges for performing the duties as elected representatives.

I humbly request your goodself that the privileges motion may be initiated against the aforesaid person and strict action be taken according to the law.”

Evidence of Shri Ashok Kumar Arora, MLA (Petitioner) : -

Oath taken by Sh. Ashok Kumar Arora MLA, before the Committee:
-Sh. Ashok Kumar Arora MLA stated that on 23.5.2025, a meeting was fixed at Municipal Council, Thanesar and he was also invited in the meeting being the Thanesar MLA. He stated that as per the letter issued by the Executive Officer, Municipal Council, Thanesar, only elected Councillors and Officers/Officials are allowed to attend the meeting and the relatives of elected women representatives are also not be allowed to attend the house meetings of municipalities as per letter no DGULB/4AE/2025/3515-18 dated 25.02.2025. He stated that he reached Municipal Council at 3 pm to attend the meeting and till then the Chairperson had not reached the Municipal Council, Thanesar and thereafter the chairperson arrived between 3.15 to 3.30 pm and the meeting began. He told the EO that as per his notice no outsider were allowed to be seated in the meeting but at that time too many outsiders including relatives and husband of Councillors were present in the house and accordingly the house should be vacated. The petitioner also stated that as he asked the EO to get the house vacated, one of the Husband of a Councillors stood up and started ranting. The petitioner told him that he was talking to the EO, not with him. If there is any need of outside talks or if he was in a fit to fight, we can fight outside. Then the contemnors came towards me and I also stood up from my Chair and went towards him. The petitioner also stated it was not a private function rather a govt. meeting and he was there to attend the meeting being a MLA of Thanesar Constituency. That he stated that he was insulted in the meeting and the meeting was postponed due to the interruption caused by the contemnors and even the police was called at that place. The petitioner also stated that his right to privileges has been breached and he is ready to produce the video recording and copy of the complaints. The petitioner stated that they were all seated there

and he was also sitting there and he did not say anything to them and in earlier meeting they were not only seated there rather participating in the meeting and he told the EO that please take action on it as per your letter and at that point they all became agitated and started saying “We all will sit here and who are you, Get up and leave and you are a thief”.

He has stated that the alleged incident was preplanned and not accidental and he was talking with the EO, not the outsiders. He has stated that at 1:30 pm a call from senior advocate was received by him and senior advocate asked him whether there is a house meeting today, he said “yes” then the advocate told him to not to go in the meeting because there would be some indecency, but I told him that I had already reached the venue at 3:00 pm and was already seated there. Not only this, when the petitioner coughed and went out to spit then one our bureau Chiefs, Bhaskar calls me Uncle, you should go outside the meeting because they are planning to do something indecent with you. He stated that at the time of the incident the EO remained silent that’s why he filed a complaint against the EO also and as soon as one boy got up, he also got up at that time. It was also stated by the petitioner that he contacted the SP and told him that he was harassed and asked him to send the police immediately. He stated that while all employees kept sitting there. The Chairperson of Municipal Council told him that he had used abusive languages then the petitioner immediately asked everybody as to whom he had abused. He stated that they did not make any attempt to apologize rather they had made a plan to insult him in front of the ladies but he gave a statement that he would boycott the house as long the outsiders were present in the meeting. Thereafter, in view of the above facts, he stated that he has full faith in the Committee that appropriate action will be taken, keeping in mind the privileges of an MLA and if the Honourable Committee has any other questions, please do so.

Evidence of Contemnors:-

(1) Shri Narender Sharma H/O Smt. Parveen Sharma, Ward No. 2, Municipal Council, Thanesar, Distt. Kurukshetra.

Oath taken by Shri Narender Sharma H/O Smt. Parveen Sharma, Ward No. 2, Municipal Council, Thanesar, Distt. Kurukshetra:-

He stated that he is not a councilor and his wife is a 2nd time councilor, Municipal Council, Thanesar. He also stated that he went to leave his wife in the House and at that time his known people were already seated there and called him inside. He stated that Sh. Ashok Kumar Arora MLA was already seated there, as the Hon'ble MLA saw me, he said that "I be thrown out of the house". After that I had an argument with the Hon'ble MLA. He stated that I have brought proof of what happened over there in a pen drive and paper cutting, even the media persons and some personal friend of Hon'ble MLA were also present there. The contemnor stated that the Hon'ble MLA told me "Bahar Aaja Ja Mai Dekhta HU" and I have this in the recording of the pen drive. As we went outside the Hon'ble MLA raised his hand on me and I caught hold of his hand after that both of us were engaged in a tiff for some time. It is also stated that the MLA blamed him for taking money amounting to 10 Lakhs per year and 1 lakh per month and that he was the MLA personnel known and I also have proof of all this incident as well. The contemnor stated that the meeting of the house had not started yet and after this incident the meeting was postponed. He further stated that all the Municipal Councilors and media persons who were present in the House may be called as witness and if they claim that I was at fault, I am ready to accept any punishment given by the Committee. He stated that I have proof of incident where it can be seen that the Hon'ble Member was accompanied by many people and that he even abused me. The contemnor stated that even Chairperson of the Council Smt. Maffi Dhandra scolded the MLA and I have recording of the same. The contemnor stated that the Hon'ble MLA has only attacked him and no body else. He stated that during the last tenure when his wife was a councilors and Sh. Ashok Kumar Arora was an MLA we used to sit with him at that time, Hon'ble MLA never objected. The contemnor admitted that the contemnor no. 1 to 3 were present at that time but at that time the meeting had not started yet and Chairperson had also not arrived by then. The contemnor stated that the Hon'ble MLA raised a query as to why I was inside when only the councilors are allowed and I replied that when I was with

you no objections were raised then. The contemnor also stated that there was no physical fight between him and the petitioner but as per the contemnor the petitioner threw a glass of water on him but the glass hit the other Councilors and when petitioner raised his hand, the contemnor caught hold of it. After giving his above stated oral evidence, he tendered his unconditional apology and assured to the Committee that this kind of mistake will not be repeated again by him in future.

(2) Shri Satish Madaan H/O Smt. Nisha Madaan, Ward No. 7, Municipal Council, Thanesar, Distt. Kurukshetra.

Oath taken by Shri Satish Madaan H/O Smt. Nisha Madaan, Ward No. 7, Municipal Council, Thanesar, Distt. Kurukshetra:-

The contemnor stated that on 23.5.2025, he had gone to leave his wife who is councilor to the Municipal Council, Thanesar as I reached the Municipal Council and saw that Sh. Ashok Kumar Arora was arguing with Sh. Narender Sharma and till that time the meeting had not started. He stated that Sh. Narender Sharma has also come to the meeting to leave his wife and seeing him the Hon'ble MLA shouted that he must be removed from the house due to which the fight started and Sh. Ashok Kumar Arora run towards Sh. Narender Sharma to hit him. If we had not intervened, Sh. Narender Sharma could have been hurt. I was also told to leave by the Hon'ble MLA because I had intervened to stop the fight. The contemnor stated that he went to leave his wife because this was the first time his wife was attending the meeting and he had no knowledge as to who all are allowed to sit in the meeting. He also stated that Sh. Ashok Kumar Arora was also accompanied by some persons and one of the person named Sh. Sanjay Kaushal called me a Begger and pushed me. The contemnor denied misbehaving with Hon'ble MLA in any form and also denied the Executive Officer involvement in the whole incident and when the fight broke out the person who were accompanying Sh. Ashok Kumar Arora and were then seated outside come inside the hall. After giving his oral evidences, he tendered his unconditional apology and assured to the Committee that this kind of mistake will not be repeated again by him in future.

**(3) Shri Suresh Kumar H/O Smt. Bakshish Kaur, Ward No. 14,
Municipal Council, Thanesar, Distt. Kurukshetra.**

Oath taken by Shri Suresh Kumar H/O Smt. Bakshish Kaur, Ward No. 14, Municipal Council, Thanesar, Distt. Kurukshetra: -

The contemnor stated that on 23.5.2025, he went to Municipal Council, Thanesar to drop his wife for the meeting. As he reached the venue some councilors and Sh. Ashok Kumar Arora Hon'ble MLA were already seated there, the meeting had not started.

The contemnor stated that as Sh. Ashok Kumar Arora saw Sh. Narender Sharma, he started to quarrel with him and said "Esko Bahar Nikalo", and this happened while chairperson seated there and Sh. Ashok Kumar Arora MLA lost his temper and asked Sh. Narender Sharma to come outside the house while running towards him. The whole incident could have been avoided if Sh. Ashok Kumar Arora did not loose his temper. This incident can also be seen in the video recording that Sh. Ashok Kumar Arora threw a glass of water on Sh. Narender Sharma and charged towards him. The contemnor also stated that the media persons and other persons were also present in the house who would have gone outside if the meeting had started but since this incident took place before the proceeding everyone stayed inside. The contemnor also stated that the Chairperson Smt. Maffi Dhandra also interrupted Sh. Ashok Kumar Arora to not be use abusive languages as there were female members present in the house, immediately after that controversy began. As Sh. Ashok Kumar Arora raised hand on Sh. Narender Sharma he caught hold of his hands. The contemnor stated that signature of the Chairperson, Sh. Ashok Kumar Arora and all members had not been obtained except for one and two of the members. After giving his oral evidence, he tendered his unconditional apology and assured to the Committee that this kind of mistake will not be repeated again by him in future.

(4) Shri Rajesh Kumar, Executive Officer of Municipal Council, Thanesar.

Oath taken by Shri Rajesh Kumar, Executive Officer of Municipal Council, Thanesar before the Committee:-

He stated that he wrote a letter to the all-elected Councilor, MLA Thanesar, MP Kurukshetra to make it convenient for them to attend the meeting at 03:00 PM. He also stated that at the time of alleged incident, the meeting had not started yet because the Chairperson had not arrived, there were some present councilors and outsiders seated in the meeting hall. He also submitted that the meeting of the house is conducted under the supervision of the Chair and it is the jurisdiction of the Chairperson to decide who are allowed to sit in the meeting and who are not allowed to sit in the meeting. He has also filed the written reply which is attached as Annexure- A. The Executive officer also stated that before the meeting commences, no one has the authority to decide who will sit in the meeting hall in the absence of the Chairperson, contradicting his own statement, the Executive officer denied having knowledge about the rules as to who has the authority to allow the seating of councilors and outsiders in the absence of the Chairperson and only the Chairperson has the authority to allow or disallow the seating of outsiders in the meeting Hall. The contemnor also admitted that outsiders were seated in the Committee Hall in the next meeting and Chairperson had given permission to the outsiders to sit in the Committee Hall. Again contradicting, the contemnor stated that there is no provision of deciding the seating in the house in the absence of Chairperson. The contemnor stated that it is nowhere mentioned as to who holds the responsibility to decide the seating of outsiders in the absence of the Chairperson and he can provide a copy of act. The contemnor stated that before every meeting the police is intimated for security arrangement as there are M.L.As, M.Ps, chairperson and Councilors present in the meeting. But on the query raised by the Chairperson of Privileges, the contemnor stated that the letter dated 25, Feb,2025 was issued on the instruction of D.C and D.M.C that no outsiders will be allowed in the meeting and Sh. Ashok Kumar Arora MLA had also told me and the DC to take precaution in this regard. The contemnor stated that Sh. Ashok Kumar Arora raised an objection toward me regarding the presence of outsiders in the Committee Hall while the Chairperson was entering. The contemnor also stated he had no idea as to who were the members and the outsiders in the

meeting because it was his first meeting and the contemnor could not remember the names. After that Sh. Ashok Kumar Arora, MLA raised an objection regarding outsiders present in the house, then the 'Tiff' started. It was stated that when Sh. Ashok Kumar Arora, MLA asked the Officer to remove the outsider from the Hall, the contemnor said "Let me See". The contemnor stated that at the time of marking the attendance of Councilors, the Chairperson had not arrived yet. The contemnor stated that he made several calls to the DC and DMS but PA of DMC picked up the phone and called the police, furthermore he had also asked his operator to call the police but no one answered the calls of operator. The contemnor stated that the persons mentioned by the Hon'ble Member Sh. Ashok Kumar Arora in his complaint were all present at the time of incident. The contemnor stated that it is right that Sh. Ashok Kumar Arora MLA asked him to take care about the outsiders but did not mention in his statement that he approach the outsiders to the place where they were seated and it is also wrongly stated by the Hon'ble MLA, the meeting had started when the incident took place.

He also admitted that in the meeting notice, it was already mentioned that no outsiders will be allowed in the meeting hall and the same was intimated to the Distt. Police also. The alleged incident occurred at the entry time of Chairperson, therefore, the meeting did not commence. It was also stated by the contemnor that the power of removal of the outsiders are vested in the Chair once the meeting has commenced. It was also stated by the Executive Officer that he had given notice of meeting only to the councilors, not the outsiders who were present there. It is also stated by the Officer that he has given the notice but the Chair did not tell him who should be allowed to sit in the meeting and who should not.

The contemnor stated that he has no data about the spouse of the female councilors who were inside while the meeting was to be held. It is also stated that attendance of 28 persons were marked at that time when the Tiff started and while the attendance was being marked the meeting had not started yet. It was also stated by the respondent that no peon or any particular was deputed at the entry to avoid the entry of any outsiders.

It was also stated by the contemnor that full procedure were adopted as per his duty and same procedures were adopted in the previous meeting as per the rules. The contemnor also stated that even the media persons were not allowed in the meeting hall and the notice

of meeting was based on the ULB guidelines and it was mentioned in the notice that no spouse of members will participate in the meeting. He also stated that the administrative arrangement were also made by himself for the meeting. It also stated that he does not have any photographs or video footage of the said meeting and he has brought all the evidence that is available with him.

WITNESS

(1) Smt. Mafee Dhanda, Chairperson, Municipal Council, Thanesar.

Oath taken by Smt. Mafee Dhanda, Chairperson, Municipal Council, Thanesar before the Committee: -

She stated that I reached late in the meeting and at that time all the Municipal Councilors were seated in the House, Sh. Ashok Kumar Arora MLA was also seated there and even the spouse of Municipal Councilors were seated in the house.

The witness stated that due to some family obligations, I reached the meeting 25 minutes late and the time of the meeting was 3:00 PM on 23 May 2025. The witness further stated that as she reached the meeting, already there was argument going on between Sh. Ashok Kumar Arora MLA and representatives of the Municipal Councilors and I had no idea on the matter on which the argument was going on.

The witness stated that as she hold the Chair she asked everyone to maintain silence but nobody paid heed and kept arguing with each other and I would have asked the outsiders to leave the house once the meeting would have started but due to the arguments nobody was listening even after my repeated request to maintain silence. The witness further stated that as the argument escalated the petitioner and the respondent started abusing with each other and at that movement, I requested Sh. Ashok Kumar Arora, MLA to maintain silence in order to commence the meeting but the petitioner and respondent started manhandling with each other. Since the meeting had not started yet, I called it postponed.

The witness stated that the Executive Officer had not informed her about the outsiders that were present in the house even though she claimed that it was her duty to remove the outsiders from the house. The witness also stated that both parties were arguing with each other and it was not possible to identify as to who started the argument. The witness stated that it is the joint responsibility of the Secretary and Executive Officer to call the meeting and they work in coordination on my instruction and the notice regarding the outsiders not attending or sitting in the meeting was received later on after the meeting was adjourned. Before Commencing the meeting, she always call on the outsiders to leave the house but in this particular incident, the meeting did not commence due to the arguments and it is duty of the Executive Officer to see that only the Municipal Councilors are seated in the House. The witness stated that notice of meeting in reference to the seating of the Municipal Councilors and outsiders was retained with me after the meeting was commenced. She further stated that she had no idea about the notice before meeting. The witness also stated the situation escalated so much that the petitioner and the contemnor no 1 to 3 got off their seat and started manhandling each other.

The witness stated that it is the responsibility of the Executive Officer to remove the outsiders from the house before the meeting commences and Executive Officer had already informed her that only the municipal councilors are allowed to attend the meeting. The witness also stated that it is responsibility of the Executive Officer to maintain the decorum while the meeting is held, also that there is no provision for spouse of the Municipal Councilors to be present during the meeting.

The witness stated that she had interrupted Shri Ashok Kumar Arora MLA to not to use abusive language and to calm down in order to proceed with the meeting but no one paid attention to me. The witness stated that she had asked the Executive Officer to call the police as the situation was getting out of hand but the police did not pick up the phone.

Observation of the Committee of Privileges:-

The Committee notes that the main contention of Shri Ashok Kumar Arora MLA, in his Complaint is that on 23.05.2025 the meeting was convened and he also attended the said meeting. As the meeting started, he objected to Executive Officer of Municipal Council that husband of the ladies council members sitting in the house should leave the house and should not participate in the proceeding of the meeting in accordance with the Instructions issued by the department from time to time. The husband of Smt. Parveen Sharma, Smt. Nisha Madaan and Smt. Bakshish Kaur thereupon started to abuse in the meeting and used foul language against him and also tried to attack him and threat him with the dire consequences.

The Committee also note that Shri Narender Sharma H/o Smt. Parveen Sharma, Ward No. 2, Shri Satish Madaan H/o Smt. Nisha Madaan, Ward No. 7 and Shri Suresh Kumar H/o Smt. Bakshish Kaur, Ward No. 14 has refuted the contentions of the Hon'ble Member by stating that the meeting was not started at the time of incident and they are here just to drop their wife's for meeting of House and alleged the incident was occurred at the instance of Hon'ble MLA. They also expressed their sincere regret before the Committee for the incident. It was expressed that the incident was highly regrettable and should not have occurred and also assured that this kind of incident will not happened again in future.

The Committee also note that Sh. Rajesh Kumar Executive Officer, Municipal Council, Thanesar has refuted the contentions of the Member by stated that he had no role in encouraging or permitting any such conduct and on the contrary, he had taken all steps within his administrative capacity to ensure that meeting should be conducted in an orderly and lawful manners and also clarified that the final decision of presence of outsiders in the House meeting is within the authority of the Chairperson. The chairperson of the Municipal Council has been vested with the authority to permit or deny entry of outsiders in the meeting of the House and in the present complaint, no direct allegation or imputation has been made against him. The executive Officer also tendered his unconditional apology if any unintentional lapse is construed on his part and assured that such incident will not take place in future.

The Committee also note that Smt. Mafee Dhanda, Chairperson, Municipal Council, Thanesar has stated that when she reached the meeting, argument were going on between Sh. Ashok Kumar Arora MLA and representatives of the Municipal Councilors and she had no idea about the matter on which the argument was going on. Due to alleged incident, the meeting did not commenced.

The Contemnors tendered an unconditional apology for alleged incident and assured that such incident will not take place in future.

Therefore, keeping in view of the unconditional apology offered by the Contemnors for alleged incident, the Committee is of the opinion that no purpose would be served by proceeding further in the matter and allow the matter to rest.

Recommendations

The Committee in the light of its findings and conclusions, recommend that in view of the unconditional apology tendered by Contemnors, Committee feels that the alleged matter does not warrant further pursuit and same may be treated as closed. However, the committee expect that the Contemnors will not commit such kind of mistakes in future. The Committee also expect that Sh. Rajesh Kumar, Executive Officer, Municipal Council, Thanesar will exercise all cautions/preventives lawfully to maintain the decorum of House before the commencement of meeting and during the meeting.

The Committee further urge the Chief Secretary that guidelines in respect of attendance and decorum in the meetings of the House of Municipal Bodies and Zila Parishads may be circulated to all concerned for strict compliance.

-sd-

**(MOOL CHAND SHARMA)
Chairperson,
Committee of Privileges**

Chandigarh 17th March, 2026

ANNEXURE-1

TO

**THE SECRETARY,
HARYANA LEGISLATIVE ASSEMBLY,
CHANDIGARH.**

Letter No. 2901/MCT dated- 04.08.2025

Submissions with respect to complaint filed by Hon'ble Member of Legislative Assembly Sh. Ashok Arora regarding alleged breach of privilege on 23.05.2025 at a house meeting in Municipal Council, Thanesar.

Respected Sir,

With utmost respect and humility, I, Sh. Rajesh Kumar, Executive Officer, Municipal Council Thanesar, submit this reply in reference to complaint filed by Hon'ble Sh. Ashok Arora, M.L.A Thanesar against me in connection with the complaint regarding the events that took place on 23.05.2025, the day on which the meeting of the house was scheduled to be held in Municipal Council, Thanesar received vide your good office letter No 5-HVS-PRIV-2025/13094 dated 22 July, 2025.

I would also like to submit that I acted promptly, diligently, and in good faith. Prior to the date of the meeting, I had issued clear instructions through Notice No. 934/MCT dated 22.05.2025 (copy attached) whereby all members of the House were duly informed that only the elected members and officials of the Municipal Council Thanesar are permitted to attend the House meeting. This instruction was issued in compliance of DULB letter vide End no. DGULB/4AE/2025/3519-21 dated 25/02/2025 where it is directed in point no 4(iii) that "The relative of elected women representative may not be allowed to attend the meetings of the house of municipalities (copy attached).

It is pertinent to mention here that prior to the meeting I had written to the SHO, PS Krishna Gate, Police Line, Kurukshetra for making the requisite security as well as management of traffic during the meeting vide Memo no. 943/MCT dated 22.05.2025 (copy attached). The copy of the same was also forwarded to the Superintendent of Police, Kurukshetra as well as District Municipal Commissioner, Kurukshetra.

Despite these preventive measures, it is regrettable that certain outsiders were present in the meeting hall on 23.05.2025, as alleged in the complaint. As it happened, I tried to inform the Deputy Commissioner, Kurukshetra and the District Municipal Commissioner, Kurukshetra himself and to the SHO, PS Krishana Gate through my operator.

I wish to clarify that I had no role in encouraging or permitting any such conduct, and on the contrary, I had taken all steps within my administrative capacity to ensure that the meeting should be conducted in an orderly and lawful manner.

I also want to clarify that the final decision of the presence of outsiders in the House meeting is upon the will of Chairperson. As per Para 15{Section 31(1) of the Haryana Municipal Business Bye-laws, 1981, the Chairperson of the Municipal Council has been vested with the authority to permit or deny entry of outsiders in the meetings of the House The provision of Para 15 of the Haryana Municipal Bylaws, 1981 is reproduced as under-

15. Outsiders at meetings {Section 31(1)}.

- Meetings of the Committee may be open to the public at the direction of the Chairman provided that when a question of importance or other special matter arises, the Chairman may order the room to be cleared of outsiders. The Chairman may cause to be removed any person, not being member of the Committee, who interrupts the business of the meeting or conducts himself in a disorderly manner.

In addition, it is also most respectfully submitted that a bare perusal of the contents of the complaint reveals that no direct allegation or imputation has been made against me. The complaint pertains primarily to the conduct of certain outsiders who were allegedly present in the meeting hall just before the house meeting on 23.05.2025.

I would also like to place on record that I am a person of integrity, discipline, and responsibility, having served the Indian Army for nearly 19 years with an unblemished record. I am a newly recruited employee and had joined in Municipal Council Thanesar as Executive Officer only on 5th February 2025, and I am still in the process of familiarizing myself with the working of municipal governance and public interactions.

While I have taken all due actions sincerely and to the best of my judgment in the given situation, I tender my unconditional apology if any unintentional lapse is construed on my part. I assure your goodself that I will try

my best that such incidents will not take place in future, and I remain committed to upholding the dignity of the Municipal Council and the decorum of all house proceedings.

I request your kind self to consider my reply sympathetically and to absolve me if any unintentional wrongdoing found in this matter.

With highest regards,

Yours faithfully,

-sd/-

(Rajesh Kumar)

Executive Officer

Municipal Council, Thanesar

Kurukshetra.

Date: 04 August 2025